

[Shri Satya Narayan Sinha]

(7) Supplementary Statement No. XXXI.—Fourth Session, 1953 Lok Sabha. [See Appendix XII, annexure No. 7.]

(8) Supplementary Statement No. XXXVI.—Third Session, 1953 of Lok Sabha. [See Appendix XII, annexure No. 8.]

(9) Supplementary Statement No. XXXIV.—Second Session, 1952 of Lok Sabha. [See Appendix XII, annexure No. 9.]

(10) Supplementary Statement No. XXXII.—First Session, 1952 of Lok Sabha. [See Appendix XII, annexure No. 10.]

either House disapproves of the issue of the notification or approves of such issue only with modifications, the notification shall not be issued or, as the case may require, shall be issued only with such modifications as may be agreed on by both the Houses."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

I am directed to inform the Lok Sabha that the Companies Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 12th September, 1955, has been passed by the Rajya Sabha at its sitting held on the 28th September, 1955, with the following amendments:

##### Clause 199

1. That at page 100, line 23, for the words "two years" the words "one year" be substituted.

##### Clause 324

2. That at page 170, for lines 24 to 26, the following be substituted, namely:

"(3) Copies of all rules prescribed under sub-section (1) shall, as soon as may be after they have been prescribed, be laid before both Houses of Parliament.

(4) A copy of every notification proposed to be issued under sub-section (1) shall be laid in draft before both Houses of Parliament for a period of not less than thirty days while they are in session; and if, within that period,

#### COMPANIES BILL

**Secretary:** Sir, I lay on the Table of the House, the Companies Bill, 1955, which has been returned by Rajya Sabha with amendments.

#### PREVENTION OF CORRUPTION (AMENDMENT) BILL

**Shri U. C. Patnaik (Ghumsur):** I beg to lay on the Table a copy each of papers Nos. I, II and III containing opinions on the Prevention of Corruption (Amendment) Bill, 1955, which was circulated for the purpose of eliciting opinion thereon by the 31st July, 1955.

#### COMMITTEE ON PETITIONS

##### SIXTH REPORT

**Shri Raghuramaiah (Tenali):** I beg to present the Sixth Report of the Committee on Petitions.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### CASUALTIES INFLICTED BY INDIAN SOLDIERS ON HOSTILE TRIBESMEN IN N.E.F.A.

**Mr. Deputy-Speaker:** Shri Raghunath Singh has given notice calling